

**CENTRAL ADMINISTRATIVE TRIBUNAL**

**BOMBAY BENCH**

*R.P.NO: 77/97*

OPEN COURT / PRE DELIVERY JUDGMENT IN OA 1038/93

Hon'ble Vice Chairman / Member (J) / Member (A)

may kindly see the above Judgment for  
approval / signature.

*[Signature]*  
Hon'ble Vice Chairman / Member (J) / Member (A) (K/S)

Hon'ble Vice Chairman

Hon'ble Member (J)

Hon'ble Member (A) (K/S)

*[Signature]*  
*[Signature]*

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

REVIEW PETITION NO.: 77/97 IN O.A. NO.: 1038/93.

Dated this Thursday, the 28th day of August, 1997.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).  
HON'BLE SHRI P. P. SRIVASTAVA, MEMBER (A).

Murlidhar Nilkanth Bobde,  
Deputy Commissioner (Revenue). ... Applicant

V/s.

Union Of India & Others. ... Respondents.

TRIBUNAL'S ORDER BY CIRCULATION :

I PER.: SHRI B. S. HEGDE, MEMBER (J) I

The applicant has filed this Review Petition seeking review of the order dated 21.01.1997.

2. The prayer made in the Original Application is that the applicant should be elevated to the grade of I.A.S. by promotion and to direct the respondents to include his name in the final approved Select List of the Civil Service Officers of the State of Maharashtra for appointment to the I.A.S., etc. The O.A. came up for hearing on 15.10.1996 but none appeared on behalf of the applicant. Accordingly, the O.A. was dismissed in default. Thereafter, the applicant filed a M.P. No. 227/96 for restoration of the O.A., which was also dismissed on 21.01.1997 for want of the applicant or his Counsel.

*Re*

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3. The applicant has not made out any case for seeking review of the order passed by the Tribunal. On both the occasion, the applicant and his Counsel remained absent, thereby, he cannot find fault in the direction of the Tribunal. We find, neither any error apparent on the face of the record has been pointed out nor any new facts have been brought out calling for review of the original order. Accordingly, there is no merit in the Review Petition and the same is dismissed by circulation.

(P. P. SRIVASTAVA)  
MEMBER (A).

(B. S. HEGDE)  
MEMBER (J).

os\*

order/Judgement despatched  
to applicant respondent(s)  
on \_\_\_\_\_